

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.108
IB-275/PB/2019
IA/1456/2024

IN THE MATTER OF:
Central Bank Of India

...PETITIONER

Vs.

M/s. Abhinav Steels and Power Ltd.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 22.03.2024
(Hearing through VC & Physical Mode)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :
For the Liquidator :Adv. Swastika Kumari
For the Respondent/Corporate Debtor :

ORDER

IA/1456/2024

This is an application filed by the Liquidator under Regulation 44 (2) IBBI (Liquidation Process) Regulation, 2016, seeking further extension of liquidation period.

Heard the Ld. Counsel for the Liquidator. Keeping in view the facts and circumstances of the case, further extension of 6 months w.e.f. 20.05.2024 is granted for completion of liquidation process. Liquidator is directed to complete the liquidation process within the extended period. With these observations, IA is **disposed off**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)